

## CENTRAL ADMINISTRATIVE TRIBUNAL

MADRAS BENCH

DATED THIS THE FIFTH DAY OF APRIL, TWO THOUSAND EIGHTEEN

PRESENT:

THE HON'BL EMR. R. RAMANUJAM, MEMBER (A)

OA/310/00465/2018

P. Suresh Kumar,  
S/o Late Periyasamy,  
No.1K/111, Pushpa Nagar,  
2<sup>nd</sup> Street, Millerpuram,  
Tuticorin 628 008.

...Applicant

M/s A. Mohamed Ismail, counsel for the applicant.

-versus-

1. The Union of India rep., by  
The Senior Superintendent,  
Department of Posts,  
RMS 'MA' Division,  
Madurai 625 001.
2. Inspector (IRM),  
Railway Mail Service,  
MA Ist Sub Division,  
Tirunelveli 627 001.

...Respondents

Mr. K. Rajendran, Counsel for the respondents

ORDER

(Pronounced by Hon'ble Mr. R. RAMANUJAM, Member (A))

Heard the counsel for the applicant. This OA has been filed by the applicant under Sec.19 of the Administrative Tribunals Act, 1985 seeking the following relief:-

"...to direct the Ist Respondent to consider the application of the Applicant made through his mother dated 11.07.2015 and appoint the applicant in any suitable post on compassionate grounds in time bound manner..."

2. Learned counsel for the applicant submits that the applicant would be satisfied if the second respondent is directed to consider the Annexure A7 representation dated 22.8.2017 and pass a reasoned and speaking order within a time limit as specified by the Tribunal.
3. Mr. K. Rajendran takes notice for the respondents.
4. In view of the limited prayer, the second respondent is directed to consider the Annexure A7 representation of the applicant dated 22.8.2017 along with the previous correspondence on the subject as brought out in Annexures A1, A3, A6 and A7 in accordance with the relevant scheme and pass a reasoned and speaking order within a period of two months from the date of receipt of a copy of this order.
5. OA is disposed of as above. No costs.

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